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CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH: JODHPUR

ORIGINAL APPLICATION NO. 30/2009

Date of order: 22.07.2011

CORAM:

HON'BLE DR. K.B.SURESH, JUDICIAL MEMBER
HON'BLE MR. SUDHIR KUMAR, ADMINISTRATIVE MEMBER

- 1 Rajendra S/o Shri Lakhan
R/o L-74-B, Railway Loco Colony,
Hanumangarh Junction.
- 2 Hari Singh S/o Shri Nathi Singh
R/o Qtr. No. E-5-D, Railway Eng. Colony,
Hanumangarh Junction.

Both applicants are presently working on the post of
Khalasi under SSE (W1), NWR, Hanumangarh Junction.

APPLICANTS

VERSUS

- 1- The Union of India through the General Manager,
NWR, Jaipur.
- 2- The Divisional Railway Manager, NWR, Bikaner.
- 3- The Divisional Engineer, NWR, Bikaner.
- 4- The Assistant Divisional Engineer-II, NWR, Hanumangarh
Jn.

... Respondents.

Mr. S.K. Malik, for applicants.

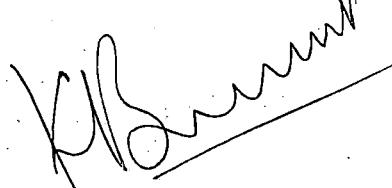
Mr. Vinay Jain, for respondents

ORDER (Oral)

(Per Dr. K.B. Suresh, Judicial Member)

Heard both the counsels.

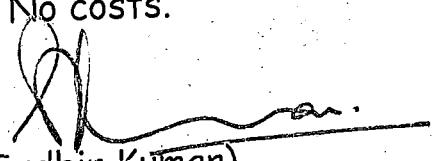
2. As per the direction of Industrial Tribunal, a Single
Bench of the Hon'ble High Court is also Division Bench of

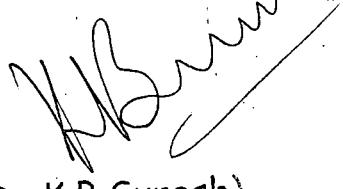


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the Hon'ble High Court the pay fixation of applicants was made and intimated to them vide order dated 14.08.2008 (Annex.A/7) but, the respondents would say that thereafter they have passed the orders Annexs. R/1, R/2 and R/3 and the applicants challenges it. We are not inclined to recalculate and re-compute but we declare that the sum and substance of the orders of these three authorities are outcome of the services of the applicants and the applicants had to be reinstated back in service. It would appear that applicants were terminated on 7.8.1981. Therefore on their reinstatement fresh computation of pay fixation is to be made and it must be made with regard to the pay scales as ~~as~~ existed on the date of their termination. With this sole declaration, we direct the respondents to re-compute if necessary on the basis of Annexs. A/7 and R/2, the pay of the applicants within two months next and inform the applicants accordingly. If any arrears are to be made it may be paid in another two months time.

3. No costs.


 (Sudhir Kumar)
 Administrative Member


 (Dr. K.B. Suresh)
 Judicial Member

Jrm